

mining rights in Kathara, Karanpura, Korba and other areas?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): Claims have been received so far only in respect of mining rights acquired in the Kathara area and in Gidi, Saunda and Bachra in the Karanpura area. The amount of the claim is about Rs. 23 lakhs for the Kathara area and has been made by the Kathara Coal Company Ltd. As there are two other parties claiming a share of the compensation, it is proposed to refer the matter to the Tribunal set up under the Coal Bearing Areas (Acquisition and Development) Act, 1957. The total compensation as admitted by Government will be simultaneously deposited with the Tribunal. In regard to the Karanpura area, Messrs. Bird & Company are the claimants. They have asked for time to revise the details of the claim previously submitted by them to the National Coal Development Corporation.

Commissioner for Sales Tax, Delhi

*1343. Shri D. K. Chavan: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the rules regulating the appointment of Commissioner for Sales Tax, Delhi were framed by the Delhi Administration and the Union Public Service Commission and it is laid down therein that this post should be held only by an I.A.S. or I.R.S. Officer on tenure basis;

(b) whether the present incumbent of the post of Commissioner, Sales Tax, Delhi belongs to either I.A.S. or I.R.S.; and

(c) if not, why it has not been filled up in a manner conforming to the prescribed rules and regulations?

The Minister of Home Affairs (Shri G. B. Pant): (a) Yes.

(b) No

(c) When the post fell vacant in August last, the present officer has

been appointed merely in an officiating capacity pending the selection of a permanent incumbent.

Automatic Rifles for Armed Forces

*1344. Shri Dinesh Singh: Will the Minister of Defence be pleased to state whether there is a proposal to supply the Armed Forces with automatic rifles?

The Minister of Defence (Shri Krishna Menon): Proposals in regard to the equipment of Armed Forces personnel are continually under review.

हिमाचल प्रदेश में बहुरति प्रथा

*१३४६. श्री रा० ल० तिवारी : क्या बिचि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि हिमाचल प्रदेश के कुछ भागों में अब भी बहुरति प्रथा प्रचलित है ; और

(ख) यदि हाँ, तो सरकार इस प्रथा को समाप्त करने के लिये क्या कार्यवाही कर रही है ?

बिचि उपर्युक्त (जो हजलनबोत) :

(क) सरकार को इस मामले में कोई जानकारी नहीं है ।

(ख) सरकार इस बारे में कोई विशेष कार्यवाही करना आवश्यक नहीं समझती ।

Maulana Azad's Memoirs

{ Shri U. C. Patnaik:
*1349. { Shri Aurobindo Ghosal:
Shri Prakash Vir Shastri:
Shri Bibhuti Mishra:

Will the Minister of Education be pleased to state:

(a) whether the manuscripts of the memoirs or autobiography of the late Maulana Azad is being preserved in the National Archives; and